

77/06

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH**

CP No.38/2003 in
ORIGINAL APPLICATION No. 1090/1999

Shri M.R.Hinge
V/S
M/o Defence & Ors.

APPLICANTS.

.... RESPONDENTS.

**CORAM : HON'BLE SHRI A.K.AGARWAL, VICE CHAIRMAN
HON'BLE SHRI S.G.DESHMUKH, MEMBER(J)**

Tribunal's Order :

DATE : 2.3.2006.

Applicant by Shri S.P.Saxena. Respondents by Shri R.K.Shetty.

2. It was mentioned by the learned counsel that Hon'ble High Court has admitted the Writ Petition and has also granted stay. The learned counsel for the petitioner submitted that in view of the fact that the case is still pending in the High Court, the CP should be adjourned or kept in the sine die list. However since the High Court has given stay we feel that there is no contempt as at present. In view of this Contempt Petition is dismissed with liberty to file separate petition, if considered necessary.

Bomby
Certified True Copy
Date ..8/3/06....

Bomby
Section Officer,
Central Admin. Tribunal
Date : *Bomby* Report
08/3/06



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1. Shri S.P.Saxena, counsel for the applicant.
2. Shri R.K.Shetty, counsel for the respondents.

Bomby
Section Officer.

Despatched on.....

10/3/06
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DESPATCHED